## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.08/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE PARTIES: Shri James Martin Pereira & Ors.

V/s. M/s. Promas Engineers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1 2 3	Karl Tamboly Bijal Rathod Vaishali Maniar	L Respondents No. 1 to 4.	Maniar.
4)	Jay Lathigara	Petitioner	Tay 18
			Altan
		ORDER	
	CP No.08/	241-242/NCLT/MB/MAI	H/2017
1.	The Learned Representativ		esent.
2.	As far as Speaking to t	he Minutes is concerned.	in the Order dated Surviv

## **ORDER** CP No.08/241-242/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. As far as Speaking to the Minutes is concerned, in the Order dated 03.03.2017 in CP No. 08/2017 on Page 4 para 1, 4thline the word "Petitioner" is wrongly typed instead of the word "Respondents". Therefore, it is corrected. Henceforth the word "Respondents" shall be read instead of "Petitioner".
- 3. It is informed that an Addl. Affidavit has been filed from the side of the Respondents. The Petitioner is seeking time to file the Counter-affidavit. Granted.

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- 4. The Petitioner is also asking inspection of certain documents from the Respondents, therefore, it is hereby directed that the Petitioner shall give list of the documents to the Respondents to be inspected on or before 31.03.2017 and thereafter both the Learned Representatives shall fix the date for inspection of only those documents. On the date fixed the Respondents shall give inspection and photocopy of those documents to the Petitioner's Representative. Thereafter the Petitioner shall file Counter Affidavit, if deemed fit, on or before 17.04.2017 with a copy to be served in advance to the other side.
- 5. On completion of this part of the pleadings, since rest of the pleadings are already completed, therefore, matter is listed for final hearing on **25.04.2017** as consented by both the sides.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 29.03.2017